

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 18 of 2019 in  
Company Appeal (AT) No. 75 of 2019**

**IN THE MATTER OF:**

Old Lane India Cyprus Fund II Ltd.

...Applicant/Appellant

Vs

Rudradev Infopark Pvt. Ltd. & Ors.

...Contemnors/Respondents

**Present:**

**Applicant/ Appellant: Mr. Abhijeet Sinha, Ms. Nikita Choukse  
and Mr. Samir Malik, Advocates.**

**Contemnor/ Respondent:**

**O R D E R**

**03.07.2019:** Learner counsel for the Applicant submits that Respondents have failed to adhere to the undertaking qua holding of AGM on 10<sup>th</sup> June, 2019 with deliberate motive of subjecting the Applicant to harassment and jeopardizing his legal rights besides committing gross contempt of this Appellate Tribunal.

Issue notice to Respondents returnable within 10 days. Requisites alongwith process fee, if not already filed, be filed during the course of the day. Applicant may provide email address of the Respondents. *Dasti service of notice is also permitted.*

Post the case 'for admission' on **17<sup>th</sup> July, 2019.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**am/nn**